

## S U P R E M E

C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) No.18378/2012  
(From the judgment and order dated 04/04/2012 in  
No.1654/2012 of The HIGH COURT OF PUNJAB & HARYANA  
CHANDIGARH)

CR  
AT

AMARJIT SINGH

Petitioner(s)

VERSUS

AMARJIT KAUR PUAR

Respondent(s)

(With prayer for interim relief and office report)

Date: 28/06/2012

This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE H.L. GOKHALE

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

(VACATION BENCH)

For Petitioner(s)

Mr. S.K. Kulkarni, Adv.

Mr. Ankur S. Kulkarni, Adv.

Ms. Jyoti Gupta, Adv.

for M/S Lex Regis Law Offices

For Respondent(s)

Mr. Sukhwinder Singh,

(Power of Attorney holder)in-person

Mr. Anil Kumar Mishra,Adv.(N/P)

UPON hearing counsel the Court made the following

## O R D E R

Heard Mr. S.K. Kulkarni, learned counsel  
appearing for the petitioner, in support of this  
petition and Mr. Sukhwinder Singh, Power of  
Attorney holder, who appears in-person, on  
behalf of the sole respondent.

We are informed that an execution  
application has been filed on behalf of the  
respondent, which will take some time.

Learned counsel for the petitioner is  
relying upon the orders passed by this Court in  
similar matters. Respondent may look into those  
orders.

Place this matter on 9th July, 2012.

(VINOD LAKHINA)  
Court Master(SAVITA SAINANI)  
Court Master